

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 95/02.....

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SECTION OFFICER (Judl.)

FORM NO. 4
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.
GUWAHATI.

ORDER SHEET

Orginal No. 95 / 2002
Misc. Petition No. /
Contempt Petition No. /
Review Application No. /

Applicant(s) C. T. Sangma

Respondent(s) H. O. I. Toms. Govt. Adv. Meghalaya

Advocate for Applicant(s) Mr. L. P. Sarma, Smt. R. Bhattacharyya
Sri S. Chakraborty

Advocate for Respondent(s) CASE.

Notes of the Registry

Date

ORDER OF THE TRIBUNAL

This is an application in form

21.3.02

C. F. fee Rs. 50/- deposited

Heard Mr. L. P. Sarma, learned counsel
for the applicant.

V.R. No. 179549258.

Dated 10.3.2002

The application is admitted. Call
for the records.

130302

Pr. Registrar

Mrs. B. Dutta, learned counsel accepts
notice on behalf of the State Respondents.

List on 22.4.2002 for further order.

I C Usha
Member

Vice-Chairman

Notice prepared and sent
to D/Ls for enjoining the
Respondent No 1 h8
by Regd A.I.D. 21/4/02

List the case for order on 29.4.2002.

Vice-Chairman

D/No 1060 W 1067
A/I 4/4/02

Notice duly served on
Respondent No 1, 2, 4 & 8
24/4/02

29.4.02 Heard Mr L.P.Sarma, learned counsel for the applicant, Mrs B.Dutta, learned Government Advocate, Meghalaya and Mr A.K. Choudhury, learned Addl.C.G.S.C for the other respondents.

The matter pertains to appointment to Indian Administrative Service in conformity with the Indian Administrative Service (Appointment by Promotion) Regulation 1955. According to applicant his case was not rightly considered though he was eligible for appointment to IAS. The applicant submitted his representation to the authority expressing his grievances and that was in fact forwarded to the respondents authority by the State Government by communication dated 14.3.2001 and 12.4.2001. The learned counsel appearing on behalf of the respondents questioned the maintainability of the application. Admittedly, the applicant submitted his representation before the authority and the State respondents also forwarded the same to the concerned authority including UPS.C. In our view the respondents authority should dispose of the said representation and communicate its decision to the applicant.

In the circumstances we direct the respondents to examine and dispose of the representation of the applicant as expeditiously as possible and preferably within three months from the receipt of the order.

The application is accordingly disposed of. There shall, however, be no order as to costs.

K I Chahri
Member

Vice-Chairman

Recd copy K I Chahri
11th April 2002

18 MAR 2002
GAUHATI BENCH
GAUHATI

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH: AT GAUHATI

95/2002
O.A. NO. 468 OF 2002

Smti. C.T. Sangma ...

APPLICANT

- VERSUS -

The Union of India
 and others ...

OPP. PARTIES

I N D E X

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Dated, Gauhati,
 the day of 2002

Filed by,

L.P. Sharma, Advocate

Filed by
Smt C.T. Sangma
Through: Santam Clelent
Advocate

(C. T. SANGMA)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GAUHATI BENCH : AT GAUHATI

95/2002
O. A. NO. 468 OF 2001

B E T W E E N

1. PARTICULARS OF THE APPLICANT

Smti. C. T. Sangma,
W/O Shri P.T. Hlychho,
Aged about 51 years,
by profession - A Govt. Servant
presently working as The Director
of Tourism, Govt. of Meghalaya,
Resident of Rita Road, Shillong.

...

APPLICANT

A N D

2. PARTICULARS OF THE RESPONDENTS

(i) The Union of India,
Represented by The Secretary
to the Govt. of India, Ministry of
Personal, Public Grievances and Pensions,
Department of Personal & Training,
NEW DELHI - 110 001

(ii) The State of Meghalaya,
Represented by The Chief Secretary,
to the Govt. of Meghalaya,
Shillong - 793 001

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(iii) The Commissioner & Secretary
To the Govt. of Meghalaya,
Personnel & A.R.(A)Department,
Shillong- 793 001

(iv) The Commissioner, Assam and Meghalaya Joint Cadre,
Dispur, Dispur, Assam.

(v) The Union Public Service Commission,
Represented by the Secretary, U.P.S.C. Dholpur House,
Shahjahan Road, NEW DELHI.

(vi) Shri Jothiaw Lyngdoh, Deputy Commissioner,
Ri-Bhoi District, Nongpoh, Meghalaya.

(vii) Sri Sankey Ford Khongwir, Deputy Commissioner,
Jaintia Hills District, Jowai, Meghalaya.

(viii) Smti. Maria Helena K. Marak, Deputy Commissioner,
East Garo Hills District, William Nagar, Meghalaya.

... RESPONDENTS
... OPPOSITE PARTIES

3. THE PARTICULARS OF THE ORDER AGAINST WHICH
THIS APPLICATION IS MADE.

Non-consideration of the Applicant's case,
for promotion/nomination to The Indian Administra-
tive Service (Appointment by Promotion)
Regulation, 1955.

4. JURISDICTION OF THE TRIBUNAL.

The Applicant declares that the subject
matter of the application, for which she wants
redressal is within the jurisdiction of this
Hon'ble Tribunal.

contd. 3 ...

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5. LIMITATION

The Applicant further declares that the application is made within the limitation period prescribed in Section- 21, of The Administrative Tribunal Act, 1955.

6. FACTS OF THE CASE

(6). (i) That the applicant above named is a member of The Meghalaya Civil Service Cadre and belongs to the Garo Scheduled Tribe of The State of Meghalaya and hails from Tura, West Garo Hills District, Meghalaya and is a citizen of India by birth.

(6). (ii) That in the year 1975, the applicant sat in the competitive Examination and appeared in the interview in pursuance with the Govt. of Meghalaya advertisement for the selection to the Meghalaya Civil Service and came out successfully and was placed at Sl. No. 21 of the merit list published under the Govt. of Meghalaya Notification No. PER/185/75/34 dated 10.11.1975 as recommended by the Meghalaya Public Service Commission. The Applicant belongs to the 1st Batch of State Civil Service recruitment, since the creation of the Meghalaya State.

(6). (iii) That subsequently, after clearing the prescribe departmental examination the Applicant has confirmed in the service with effect from 01.05.1984 vide gradation list published by the Government dated 20.10.2000 being the latest, and was placed the applicant at Sl. No. 5 of the said list.

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(6). (iv) That the applicant, then being placed at Sl.5, is now the Second Senior most among the eligible officers for promotion to the Indian Administrative Service, as the officers placed at Sl. No.1, 2 and 5 having been debarred from eligibility (presumably) due to age factor, leaving behind the officers placed at Sl. No. 3 and 5 (the Applicant).

(6). (v) That the applicant was surprised to learn that the Govt. of Meghalaya, had recommended the Meghalaya Civil Service Officers of the 2nd Batch who were recruited 7 (seven) years after the 1st Batch and sent up their names for promotion to the Indian Administrative Service Cadre, and that 3 of them have already been nominated and promoted to the Indian Administrative Service Cadre superceding the Applicant.

(6). (vi) That while appreciating the fact that the Meghalaya Civil Service Officers of the 2nd Batch also have every right to p promotion and selection to the Indian Administrative Service, it may be pointed out that seven (7) years of difference in service, experience and seniority will definitely not have the same merit for recommendation for promotion for holding higher responsibilities as Indian Administrative Service Officers.

(6). (vii) That to the best of her knowledge, the applicant has served her duties most sincerely and dedicatedly and that her integrity was never questioned during her service career of more than 25 years, and so far no adverse remarks have been made in her Annual Confidential Reports till filing of this petition.

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(6). (viii) That throughout her service period, as a State Civil Service Officer, the Applicant had discharged her assigned duties in most conscientious, dedicated, honest and loyal manner.

(6) (ix) That the applicant, during her service career, had also been assigned the most difficult tasks / postings and yet she had performed her duties most judiciously to the satisfaction of her controlling officers.

A chronological order of such postings are listed below :

(a) 11.2.75 to 1.3.75 : Block Development Officer, Rongram Development Block West Garo Hills.

(b) April 76 to July 82 : Extra Assistant Commissioner, Williamnagar and Semsangiri, East Garo Hills.

(c) July 82 to Aug/87 : Extra Assistant Commissioner, DC's office, East Khasi Hills, Shillong.

(d) August 87 to Sept.89 : S.D.O. Ampati Civil Sub-Division.

(e) ^{July} Aug.89 to April 91 : Additional D.C. Williamnagar, East Garo Hills.

(f) From 1991 to 1996 : Deputy Secretary of various Departments.

(g) July 95 to Aug 97 : Director, Arts & Culture.

(h) August 97 to Aug.98 : Director, Land Records & Survey.

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(i) August 98 to Aug 2000 : Controller , Weights & Measures

(j) June, 2000 to Aug. 2000 : Inspector General of Prisons.

(k) August 2000 to Sept 2000:Director of Small Savings

(l) Sept.2000 to Till date : Director, Tourism.

(6). (x) That it may be humbly stated that the Applicant was posted to minor and less important Deptts., like weights & Measures Deptt., Inspector General of Prisons, Director of Small Savings, etc. which are considered very minor Deptts., and ~~at~~there was no scope at all to work and prove one's mettle. These Departments are usually given as additional charges along with more important Departments.

(6). (xi) That it is most respectfully submitted that the Applicant submitted a representation to the Government of Meghalaya on 13.2.2001. wherein the humble applicant stated her grounds for promotion, and also requested the Govt. to apprise her of the criterion/criteria of recommendation of the State Civil Service Cadre Officers for promotion to the I. A. S. Cadre, and also to take up the matter of her nomination/ promotion to I.A.S. Cadre with the Union Government and Departmental Promotion Committee. But the State Government instead of accepting or rejecting her representation and intimating such grounds, had simply forwarded the same to the Union Government, which may not help in redressal of the grievances of the Applicant.

(6). (xii) That it is most respectfully stated that after the demise of the one of the

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one of the I.A.S. Officers, promoted from the same cadre of applicant, there is no I.A.S. Officer from the community of the Applicant, except the present superceding promotions from amongst 3 (three) state Civil Service Officers. The Present promotions of these State Civil Service Officers, based on the recommendation of the State Government is a flagrant violation of the State Reservation Policy, which also is applicable in spirit with regard to the Union Government Services.

(6). (xiii) That it is most respectfully submitted that the applicant played a significant role in controlling the communal riot when it was at its peak in the year 1987 and again in the same year she successfully handled another communal breakout from across the country - Bangladesh, at Mahendraganj.

(6), (xiv) That the state Government have issued Order/Notifications in the matter promotion of State Civil Service Officers of the 2nd Batch of 1982 to the I.A.S. Cadre, superceding the Applicant and her other colleagues of 1st Batch for no fault of theirs.

(6). (xv) That the activities of the State Govt. is legally whimsical, arbitrary, biased with malafide intentions to victimise the deprive the applicant from her just and rightful position/ promotion and hence totally illegal and unjust.

(6). (xvi) That the action of the State Govt. has been most frustrating, morally degreding and has humiliated her in the eyes of the public and her colleagues.

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(6). (xvii) That it has become very difficult and will be more difficult in future, in case of failure to amend/correct/rectify or change the aforesaid action of the State Government. The Applicant should be given back her original and due promotion to the I.A.S. Cadre being the Second Senior most eligible candidate for such promotion.

7. GROUNDS FOR RELIEF WITH LEGAL PROVISION.

(i) That the actions of the Respondents No. I to V, in preparing the select list, in which the name of the applicant was not included despite her obvious seniority, clean records and highly appreciable performances in all her assignments and such deliberate attempt of the Respondents to humiliate and victimize the applicant by not selecting her for nomination is against all norms of nomination and therefore illegal. The applicant is entitled and deserves to get nomination to the higher post of Indian Administratige Service Cadre, prior to the date from which her juniors were promoted to the post pf Indian Administrative Service Cadre.

(ii) For that the actions of the Respondents is not considering the case of the applicant to the Indian Administrative Service Cadre is most arbitrary, unfair, unreasonable and in complete violation of Rule-5of The Indian Administrative Service (Appointment by promotion) regulation, 1955.

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(iii) For that Non consideration and/or improper consideration of the A. C. R. of the applicant, is a complete violation of the norms laid down in Regulation- 5, of Regulation, 1955.

(iv) For that the applicant has been denied equality before law and/0 equal protection and opportunity in the matter of public employment. This non consideration of her case without any reasonable basis is therefore, violative of the Articles 14 and 16 of The Constitution of India. As such the case of the applicant deserves consideration under Regulation, 1955.

(v) For that the action of the Respondents in non-considering the case of the applicant and /or without taking into consideration the inter se seniority of The Meghalaya Civil Service Cadre is illegal and a complete disregard and disrespect of the provisions of Rule 5 of the Regulation of 1955.

(vii) For that the selection committee has apparently not considered the name of the applicant and also the relevant factors and had deliberately and mechanically omitted the name of the applicant, without any consideration and as such the case of the applicant is required to be considered.

(vii) For that non - Selection of the applicant for promotion to The Indian Administrative Service has caused adverse civil consequences on the applicant, and the same has been done without

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without consent and in total disregard to the norms of the Service Rules and the provisions of Regulation 1955 and as such the Respondents are bound to consider the case of the applicant

(viii) For that non-inclusion / non-consideration of the case, as aforesaid, have caused irreparable injury and hardship to the applicant and in as much as her right for promotion to The Indian Administrative Service has been denied, and as such the action of the Respondents is in gross violation of Principles of Natural Justice and Fair play, and therefore, the case of the applicant deserves active, positive and immediate consideration.

(ix) For that the action of the Respondents, in non-inclusion / non consideration of the case of the applicant to The Indian Administrative Service Cadre, has not only resulted in the gross violation of service Rules and Regulations but gross infringement and attack on the Constitutional Rights of the applicant.

(x) For that the Respondents have failed to make proper application of mind in not considering the case of the applicant to The Indian Administrative Service Cadre, and as such the actions of the Respondents are arbitrary, whimsical and unreasonable in nature, and are also violative of Article 14 of the Constitution of India.

(xi) For that the Regulation 1955 does not confer any authority or power on the Central Government and give them discretion either to hold or not to hold the select committee, but give them the mandate to comply with the statutory Provisions.

(xii) For that preparation of Annual Selection List is a mandatory provision of law and the Respondents, in no case have any authority/Power to violate the said mandatory provisions.

(xiii) For that in nay view of the matter, the actions of the Respondents in not considering the case of the Applicant to The Indian Administrative Service is highly illegal and ultra virus and the Respondents are bound to consider the case of the Applicant and to promote her to The Indian Administrative Service, from the appropriate date.

(xiv) For that the attitude of the State Govt. is clearly malafide in as much as the Govt. was the Petitioner to discriminate with malafide intention by depriving the Petitioner of the nomination to the I.A.S., as because at the time of appointment/nomination to the I.A.S. of Sri Brisly Lyngdoh, IAS in Jan/2000 there were in fact 3(three) nos. of vacancies, but only Sri Brisly Lyngdoh was appointed/nominated to the IAS whereas the present Petitioner was also eligible and placed in the Penal for consideration. The Petitioner was told in clear terms(verbally) that the rules for nomination of State Civil Service Officers to the IAS have been amended and that only one officer can be nominated at a time.

Further, it may be mentioned that Sri Brisly Lyngdoh who was nominated in 2000 was over aged. He ~~was~~ had cross 54 years in Dec/1999 but his nomination to IAS was made in Jan/2000 which is the gross violation of Regulation 5(3) of the Indian Administrative Service(Appointment by Promotion) Regulation, 1955.

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8. DETAILS OF THE REMEDIES EXHAUSTED.

That the applicant declares that she has no other alternative efficacious remedy other than to come under the protective hands of this Hon'ble Tribunal. In this context the Applicant like to mention here that her representation on the matter, made to the Government of Meghalaya and later forwarded to the Union Govt., has not been considered till now.

9. MATTERS PREVIOUSLY NOT FILED OR PENDING WITH ANY OTHER COURT.

That the Applicant further declares that she has not filed any application/Writ Petition/Suit, except the present Application before this Hon'ble Tribunal in respect of the subject matter of the instant Application, before any Court or Tribunal and further states that no such Application, Writ Petition or Suit is pending anywhere.

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10. RELIEF SOUGHT

In view of the facts and circumstances above, the applicant most respectfully prays that the instant application may be admitted, relevant records may be called for and upon hearing the parties or the cause or causes that may be shown, this Hon'ble Tribunal may be pleased to grant the following reliefs to the applicant:

- (i) To direct the authorities concerned, after consideration of the cause of the applicant to prepare a Select List in accordance with Law, giving due consideration and weightage to all relevant factors and provisions, as provided in Rule.
- (ii) To consider the case of the applicant for nomination/promotion to the Indian Administrative Service by the Respondents with retrospective effect from the date of her eligibility.
- (iii) To give seniority to the applicant over the officers, who are junior to the applicant.

11. INTERIM ORDER / RELIEF PRAYED FOR

Pending disposal of the petition, the applicant seeks the following orders/directions/reliefs :

- (i) To restrain the Respondents from promoting any of the Meghalaya Civil Service Officers to the I.A.S. Cadre and
- (ii) To consider the case of the applicant to the I.A.S. Cadre by the Respondents with retrospective effect from the date of her eligibility.

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12. PARTICULARS OF INDIAN POSTAL ORDER

(i) I.P.O. No. 76549258 dated
18.3.2002
(ii) Payable at Guwahati.

(C.T. SANAGA)

13. LIST OF ENCLOSURES

(i) As stated/detailed in the Index.

CT. SANAGA

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V E R I F I C A T I O N

C. T. SANGMA

I, Smti. C.T. Sangma, aged about 51 years, Wife of Shri P.T. HLYCHHO, presently serving as state Civil Service Officer, now posted as The Director of Tourism, Government of Meghalaya, Shillong, a resident of Rita Road, Shillong do hereby verify and state that the contents of Paragraphs are true to my personal knowledge and those made in paragraphs 1 to 6 (X), 6 (XI), 6 (XII), 6 (XIII), 6 (XIV) to 6 (XVII) are true to my information and those made in paras 6 (XII), 6 (XIII), 6 (XIV) to 6 (XVII) are true to my respectfully submissions, before this Honourable Tribunal, which I believe to be true on legal advice, and I have not suppressed any material facts and sign this verification on the 18th day of ^{March} August, 2002, at Shillong.

(C. T. SANGMA)
HUMBLE DECLARANT

ANNEXURE-I

(15)

v

LIST OF MCS OFFICERS AS ON 20-10-2000

SENIOR GRADE TIME SCALE

Sl. No.	Name of the Officer with date of birth	Date of 1 st Appointment to Govt. Service	Present post held	Date of joining the present post	Whether permanent (confirmed) or temporary
1.	2.	3.	4.	5.	6.
1.	Shri R.M. Rechil (02-11-63)(MCS-75)	18-07-67	D.C., Baghmara	31-07-2000(FN)	Confirmed in the MCS w.e.f 01-12-81
2.	Shri B. Marwein (01-10-43)(MCS-75)	24-11-75	Dir. Fisheries	27-10-98(AN)	Confirmed in the MCS w.e.f. 01-05-82
3.	Shri F.G. Momin, (01-02-52)(MCS-75)	17-11-75	M.D., M.T.C.	24-06-99(FN)	Confirmed in the MCS w.e.f. 01-05-86
4.	Shri W.R. Marak, (01-06-44)(MCS-75)	17-07-63	T.A. & D.M., Calcutta	19-05-99	Confirmed in the MCS w.e.f. 01-12-84
5.	Smti. C.T. Sangma, (16-12-49)(MCS-75)	01-12-75	OSD., Mining & Geology Deptt. OSD., Weights & Measures. Dir. Of Small Savings Dir. Tourism	02-11-98 02-11-98 22-08-2000 21-09-2000	Confirmed in the MCS w.e.f. 01-05-84
6.	Shri Jaythiary Lyngdoh, (05-05-56)(MCS-82)	16-11-77	Commr. Of Excise OSD, Finance Department.	12-10-98(FM) 06-11-98(AN)	Confirmed in the MCS w.e.f. 01-05-85
7.	Shri Sandey Ford Klongnir, (21-05-49)(MCS-82)	09-06-82	OSD, Revenue OSD, Per. & A&R (A) Deptt. Director, Land Records & Survey Secretary, M.R.R.	14-09-98(AN) 14-09-98(AN) 03-10-98(FN) 18-11-98	Confirmed in the MCS w.e.f. 09-06-84
8.	Shri H.L. Pyruth, (01-02-53)(MCS-82)	12-02-77	Commmr. Of Transport	01-06-98(FN)	Confirmed in the MCS w.e.f. 01-03-86

Certified to be true Copy

S. Chakraborty
Adv. Pract

ANEXURE-II

To

(16)

The Chief Secretary to the Govt. of Meghalaya,
Meghalaya, Shillong.

Sub :- Promotion to the I.A.S.

Sir,

I have the honour to state before you that with great disappointment. I came to know from reliable sources that I have been sidelined for the promotion to I.A.S despite being in the select list for the past several years and that a junior officer from 2nd Batch of 1982 appointed seven years after our recruitment is being considered for promotion by passing all norms of nominations rules, in this connection I would like to place before you for your kind appraisal of sympathetic consideration.

1. That Sir, I was appointed to the 1st Batch of Civil Service of Meghalaya vide Govt. Notification No. PER.185/75/34 dated 10.10.75 and confirmed in the M.C.S. w.e.f 1.5.84 and at present as per the latest gradation list drawn up as on 20.10.2000. I stand in No.5 and the 2nd in the list for promotion to I.A.S.

2. However, it has been reliably learnt that the last Departmental Promotion Committee decided to consider a junior officer recruited seven years after us, for reasons not known to us. The decision of the Departmental Promotion Committee if at all true, contravenes the very norms of promotion on seniority - cum merit and defeats the very end of justice and fair play.

Controlled 2/...

Certified to be true copy.

S. Chakrabarty
Act. Date

3. That Sir, so far as any knowledge goes, my service record has been impeccable there being no adverse remarks in my A.C.R my integrity never been questioned and my performance in the service have always been good and highly appreciated, and yet, I have not been considered for no fault of mine.

4. In the past also the Departmental Promotion Committee has considered certain officers whose A.C.Rs were considered not good and their performance had been criticised by certain sections of the public. If the Departmental Promotion Committee could consider certain officers of dubious characters with bad A.C.R. purely on seniority, then, a great injustice has been inflicted on me for endeavoring to do my best in every assignment I have been allocated to.

5. I therefore request your kind self to consider our eligibility for nomination to I.A.S. purely on our own merit for the ends of justice and fair play and take up the matter with Government of India and the Departmental Promotion Committee to re-consider their decision for which I shall remain ever grateful and obliged.

Yours faithfully,

(C. T. SWIGMA)

Certified to be true Copy

S. Chakraborty
Advocate.

(16)

ANNEXURE III

29

GOVERNMENT OF MEGHALAYA
ORDERS BY THE GOVERNOR

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NOTIFICATION

Dated Shillong, the 29th May, 2000.

No.PER.4/99/2-Smti. C.T.Saugma,MCS, Controller of Weights & Measures, Officer-On-Special Duty, Govt. of Meghalaya Mining & Geology, Weight and Measures Departments shall also function as Inspector General of Prisons, Meghalaya with effect from the date of taking over charge and until further orders.

Sd/- R.N.Suchiamp.
Secretary to the Govt. of Meghalaya
Personnel & A.R.(A) Department

Dated Shillong, the 29th May, 2000.

Memo No.PER.4/99/2 -

Copy forwarded to :-

1. The Principal Secretary to the Governor of Meghalaya, Shillong.
2. The Private Secretary to the Chief Minister, Meghalaya, Shillong.
3. The Private Secretary to the Ministers/Minister of State to the Govt. of Meghalaya, Shillong.
4. The Private Secretary to the Chairman/Deputy Chairman, State Planning Board, Shillong.
5. The Private Secretary to the Chairman/Deputy Chairman, State Level Public Grievances Committee, Shillong.
6. The Private Secretary to the Chief Secretary to the Govt. of Meghalaya, Shillong.
7. The Principal Secretary/Commissioner & Secretary/Secretary to the Govt. of Meghalaya
-----Department.
8. The Commissioner of Division for East and West Khasi Hills, Jaintia Hills and Ri bhoi Districts, Shillong.
9. The Commissioner of Division for East, West and South Garo Hills Districts, Tura.
10. The Principal Resident Commissioner, Meghalaya House, 9-Aurangzeb Road, New Delhi-110011.
11. The Secretary, Meghalaya Legislative Assembly, Shillong.
12. The Advocate General, Meghalaya, Guwahati.
13. The Chairman, Meghalaya Public Service Commission, Shillong.
14. The Accountant General (A&E), Meghalaya, Shillong-793001.
15. The Director of Printing and Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette
16. All Deputy Commissioners.
17. The Trade Adviser and Director of Movement, Govt. of Meghalaya, Meghalaya House, 9-10, Russell Street, Calcutta-71.
18. Secretariat Administration Department (Accounts/Nazarat) Personnel & A.R (B) Department/Personnel & A.R (B) Department (A.R. Cell)/Law(A) & (B) Department/Mining & Geology, Weight & Measures Departments.
19. The Treasury Officer, Shillong.
20. Officer concerned.
21. Guard file/Personal file.

By Order etc.
C. G. J. A.

Under Secretary to the Govt. of Meghalaya
Personnel & A.R.(A) Department.

Certified to be true Copy

S. Chakrabarty

29/5/2000

GOVERNMENT OF MEGHALAYA
ORDERS BY THE GOVERNORNOTIFICATIONDated Shillong, the 13th July, 2000

24

No.PER.4/99/Pl.VIII/2 - Shri A.K.Roy, IAS (SCS-86) Secretary to the Govt. of Meghalaya, Mining & Geology and Labour Departments, Labour Commissioner, Director, Employment & Craftsmen Training, Chief Inspector of Boilers & Factories and Commandant, Meghalaya Civil Task Force is relieved of his functions as Chief, Inspector of Boilers & Factories and Commandant, Meghalaya Civil Task Force, Meghalaya with effect from the date of handing over charge.

No.PER.4/99/Pl.VIII/2-A- Shri D.M.Rechil, MCS, Director, Social Welfare, Meghalaya and Officer on Special Duty, Social Welfare Department is transferred and posted temporarily as Deputy Commissioner, South Garo Hills District, Baghmara with effect from the date of taking over charge and until further orders.

No.PER.4/99/Pl.VIII/2-B- Smti C.T.Sangma, MCS, Controller of Weights & Measures, Meghalaya, Officer on Special Duty, Weights & Measures and Mining & Geology Departments and Inspector General of Prisons, Meghalaya is relieved of her functions as Controller of Weights & Measures, Meghalaya with effect from the date of handing over charge.

No.PER.4/99/Pl.VIII/2-C- Shri J.Lyngdoh, MCS, Commissioner of Excise, Meghalaya, Officer on Special Duty, Finance Department and Director, Small Savings, Meghalaya is relieved of his functions as Director, Small Savings, Meghalaya with effect from the date of handing over charge.

No.PER.4/99/Pl.VIII/2-D- Shri E.P.Kharbhuh, MCS, Director, Arts & Culture, Meghalaya is transferred and posted as Director, Elementary & Mass Education, Meghalaya with effect from the date of taking over charge and until further orders.

No.PER.4/99/Pl.VIII/2-E- The following MCS Officers are transferred and posted against the posts indicated against their names in the scale of pay of Rs 11,750-375-13,625-400-15,625/- plus a special pay of Rs. 600/-P.M. with effect from the date of taking over charge and until further orders.

1. Shri E.N.Marak,MCS, as Controller of Weights & Measures,Meghalaya
A.D.C & D.P.O.etc. Baghmara
2. Shri T.Dkhar,MCS, as Director of Housing, Meghalaya.
A.D.C i/c. Sohra Sub-Division and Sub-Divisional Officer(C)
Sohra.
3. Smti L.R.Sangma,MCS, as Director,Community & Rural Development,
A.D.C. etc. Tura.
4. Smti R.D.Marak,MCS, as Commandant, Meghalaya Civil Task Force,
A.D.C. etc. Tura.
5. Shri A.Wahlang,MCS, as Chief Inspector of Boilers & Factories,
Deputy Secretary,
Agriculture etc.Deptts.
6. Shri F.Kharlyngdoh,MCS, as Director, Arts & Culture, Meghalaya.
A.D.C. Shillong.
7. Shri K.K.Wahlang,MCS, as Director, Small Savings, Meghalaya.
A.D.C. Shillong.

Contd..?/-

*Certified to be true Copy**S. Chakrabarty**new date*

No.PER.4/99/PL.VIII/2-F - The services of Smti. I. Diengdoh, MCS, Deputy Secretary to the Govt. of Meghalaya, Community & Rural Development Department and Joint Director, Community & Rural Development are placed at the disposal of Community & Rural Development Department for appointment as Director, State Institute of Rural Development, Nongdoh in the scale of pay of Rs.11,750-375-13,625-400-15,625/- plus a special pay of Rs.600/-P.M. with effect from the date of taking over charge and until further orders.

No.PER.4/99/PL.VIII/2-G- The services of Shri T.K.Marak, MCS, Addl. Deputy Commissioner, Tura are partially placed at the disposal of Revenue Department for appointment as Principal, Survey School, Tura with effect from the date of taking over charge and until further orders.

No.PER.4/99/PL.VIII/2-H- Smti Rupnar Lyngdoh, MCS, Addl. Deputy Commissioner, Jowai is posted as Addl. Deputy Commissioner (Revenue), Jowai with effect from the date of taking over charge and until further orders.

No.PER.4/99/PL.VIII/2-I- On his services being replaced at the disposal of this Department by the Urban Affairs Department, Shri Hubert B. Marak, MCS, Chief Executive Officer, Tura Municipal Board, Tura is transferred and posted as Addl. Deputy Commissioner & District Planning Officer, Baghmara with effect from the date of taking over charge and until further orders.

This cancels the orders contained in this Department's Notification No.PER.26/95/62, dated 04-05-2000 to that extent.

No.PER.4/99/PL.VIII/2-J- On assumption of charge as Addl. Deputy Commissioner & District Planning Officer, Baghmara, the services of Shri Hubert B. Marak, MCS are partially placed at the disposal of Urban Affairs Department for appointment as Chief Executive Officer, Baghmara Municipal Board with effect from the date of taking over charge and until further orders.

No.PER.4/99/PL.VIII/2-K- Shri Ivan Jyrwa, MCS, Addl. Deputy Commissioner, Jowai and Chief Executive Officer, Jowai Municipal Board is transferred and posted as Addl. Deputy Commissioner i/c. Sohra Civil Sub-Division and is also allowed to function as Sub-Divisional Officer (Civil) Sohra with effect from the date of taking over charge and until further orders.

No.PER.4/99/PL.VIII/2-L- The services of Smti D. Syiem, MCS, Addl. Deputy Commissioner, Shillong are placed at the disposal of Community & Rural Development Department for appointment as Project Director, D.R.D.A., Nongpoh with effect from the date of taking over charge and until further orders.

No.PER.4/99/PL.VIII/2-M- The services of Smti Iona R. Sangma, MCS, Addl. Deputy Commissioner, Tura and Special Assistant to the Commissioner of Division, Tura are partially placed at the disposal of Community & Rural Development Department for appointment as Project Director, D.R.D.A, Tura with effect from the date of taking over charge and until further orders.

No.PER.4/99/PL.VIII/2-N- Shri M.S.L. Buid, MCS, Addl. Deputy Commissioner & District Planning Officer, Jowai is relieved of his functions as Addl. Deputy Commissioner (Revenue), Jowai with effect from the date of handing over charge.

No.PER.4/99/PL.VIII/2-O- Shri L.T. Sangma, MCS, Sub-Divisional Officer (Civil), Dadenggiti is transferred and posted as Sub-Divisional Officer (Civil), Ampati with effect from the date of taking over charge and until further orders.

Sd/- J.P.Singh,
Chief Secretary to the Govt. of Meghalaya.

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Contd.; 3/-

Certified to be true Copy

S. Chakrabarty
Adv. c ate.

Memo No. PIER. 4/99/Pt. VIII/2-P

26
Dated Shillong, the 13th July, 2000.

Copy forwarded to :-

1. The Principal Secretary to the Governor of Meghalaya, Shillong.
2. The Principal Secretary to the Chief Minister, Meghalaya, Shillong.
3. The Private Secretary to the Minister/Ministers of State, Meghalaya, Shillong.
4. The Private Secretary to the Chairman/Deputy Chairman, State Planning Board, Shillong.
5. The Private Secretary to the Chairman/Deputy Chairman State Level Public Grievances Committee, Shillong.
6. The Private Secretary to the Chief Secretary to the Govt. of Meghalaya, Shillong.
7. The Chief Secretary to the Govt. of Assam, Dispur.
8. The Principal Secretary/Commissioner & Secretary/Secretary to the Govt. of Meghalaya, Department.
9. The Commissioner of Division for East and West Khasi Hills, Jaintia Hills and Ri-bhoi Districts, Shillong.
10. The Commissioner of Division for East, West and South Garo Hills Districts, Tura.
11. The Resident Commissioner, Meghalaya House, 9-Aurangzeb Road, New Delhi-110011.
12. The Secretary, Meghalaya Legislative Assembly, Shillong.
13. The Advocate General, Meghalaya, Guwahati.
14. The Chairman, Meghalaya Public Service Commission, Shillong.
15. The Accountant General (A&E), Meghalaya, Shillong - 793001.
16. The Under Secretary to the Govt. of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, New Delhi-110001.
17. The Under Secretary to the Govt. of India, Ministry of Personnel, P.G. and Pensions, Department of Personnel and Training (Career Management Division), New Delhi-110001.
18. The Director of Printing and Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
19. All Deputy Commissioners.
20. The Trade Adviser and Director of Movement, Govt. of Meghalaya, Meghalaya House, 9-10 Russell Street, Calcutta -71.
21. Secretariat Administration Department (Accounts/Nazarat) Personnel & A.R(B) Department/Personnel & A.R (B) Department (A.R. Cell)/Law (A) & (B) Department/Department.
22. The Treasury Officer, Shillong.
23. Officer(s) concerned.
24. Guard file/Personal file.

By order etc

Under Secretary to the Govt. of Meghalaya
Personnel & A.R(A) Department

Certified to be true Copy

S. Chakrabarty

Adv. c ate.

(22)

GOVERNMENT OF MEGHALAYA
ORDERS BY THE GOVERNOR

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ANNEXURE - V

NOTIFICATION

Dated Shillong, the 17th August, 2000.

No.PER.4/99/Pt.II/ 41 - Smti. C. T. Sangma, MCS Inspector General of Prisons, Meghalaya and Officer-On-Special Duty, Mining & Geology and Weight & Measures Departments is transferred and posted as Director, Small Savings Meghalaya with effect from the date of taking over charge and until further orders. She shall however continue to function as O.S.D., Mining & Geology and Weight & Measures Departments until further orders.

No.PER.4/99/Pt.II/41-A - Shri E.P.Kharblih, MCS Director, Elementary & Mass Education, Meghalaya and Director, Higher & Technical Education, Meghalaya is relieved of his functions as Director, Elementary & Mass Education, Meghalaya with effect from the date of handing over charge.

No.PER.4/99/Pt.II/41-B - Shri K.K.Wahlang, MCS Director, Small Savings, Meghalaya is transferred and posted as Director, Elementary & Mass Education, Meghalaya with effect from the date of taking over charge & until further orders.

No.PER.4/99/Pt.II/41-C - On his services being placed at the disposal of Personnel & A.R.(A) Department by the Home(P) Department, Shri A.Pradhan,IPS is posted as Inspector General of Prisons, Meghalaya with effect from the date of taking over charge and until further orders.

Sd/- R.V.Suchiang,IAS
Secretary to the Govt. of Meghalaya
Personnel & A.R.(A)Department

Memo No.PER.4/99/Pt.II/41-D Dated Shillong, the 17th August, 2000.
Copy forwarded to :-

1. The Principal Secretary to the Governor of Meghalaya, Shillong.
2. The Principal Secretary to the Chief Minister, Meghalaya, Shillong.
3. The Private Secretary to the Ministers/Ministers of State, Meghalaya, Shillong.
4. The Private Secretary to the Chairman/Deputy Chairman, State Planning Board, Shillong.
5. The Private Secretary to the Chairman/Deputy Chairman, State Level Public Grievances Committee, Shillong.
6. The Private Secretary to the Chief Secretary to the Govt. of Meghalaya, Shillong.
7. The Principal Secretary/Commissioner & Secretary/Secretary to the Govt. of Meghalaya, Department.
8. The Commissioner of Division for East and West Khasi Hills, Jaintia Hills and Ri-bhol Districts, Shillong.
9. The Commissioner of Division for East, West and South Garo Hills Districts, Tura.
10. The Resident Commissioner, Meghalaya House, 9-Aurangzeb Road, New Delhi-110011.
11. The Secretary, Meghalaya Legislative Assembly, Shillong.
12. The Advocate General, Meghalaya, Guwahati.
13. The Chairman, Meghalaya Public Service Commission, Shillong.
14. The Accountant General (A&E), Meghalaya, Shillong - 793001.
15. The Director of Printing and Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
16. All Deputy Commissioners.
17. The Trade Adviser and Director of Movement, Govt. of Meghalaya, Meghalaya House, 9-10 Russell Street, Calcutta - 71.
18. Secretariat Administration Department (Accounts/Nazarat)/Personnel & A.R.(B)
- 20 Department/Personnel & A.R.(B) Department (A.R.Cell) / Law (A) & (B) Department / Home (P) Department.
16. The Treasury Officer, Shillong
17. Officer (s) concerned.
18. Guard file/Personal file.

By Order etc.,

C. Suchiang

Under Secretary to the Govt. of Meghalaya
Personnel & A.R (A) Department

Certified to be true Copy

S. Chakraborty

Sub. Date

(23)

GOVERNMENT OF MEGHALAYA
ORDERS BY THE GOVERNOR

ANNEXURE VI

28

NOTIFICATION

Dat at Shillong, the 19th September, 2000.

No.PER.3/90/83-Smti Smita Sabhlok,IAS (RR-82), Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs, Mining & Geology, District Council Affairs and Social Welfare Departments is relieved of her function as Commissioner & Secretary to the Govt. of Meghalaya, Urban Affairs Department with effect from the date of handing over charge.

No.PER.3/99/83-A-Shri Sanjeev Sabhlok,IAS (RR-82), Commissioner & Secretary to the Govt. of Meghalaya, Arts & Culture, Housing and Information & Public Relations Departments and Nodal Officer, Information Technology related activities in the State is relieved of his function as Commissioner & Secretary to the Govt. of Meghalaya, Housing and Information & Public Relations Departments and Nodal Officer, Information Technology, related activities in the State with effect from the date of handing over charge.

No.PER.3/99/83-B-Shri A.K.Bhalla, IAS (RR-84), Commissioner & Secretary to the Govt. of Meghalaya, Transport, Planning and Programme Implementation Departments shall also function as Nodal Officer, Information Technology related activities in the State with effect from the date of taking over charge and until further orders..

No.PER.3/99/81-C-Shri Shreeranján,IAS (RR-85), Commissioner & Secretary to the Govt. of Meghalaya, Health & Family Welfare, Community & Rural Development and Labour Departments shall also function as Commissioner & Secretary to the Govt. of Meghalaya, Housing Department with effect from the date of taking over charge and until further orders.

No.PER.3/99/83-D-Shri Shri A.Som,IAS (RR-90), Secretary to the Govt. of Meghalaya, Information & Public Relations and Tourism Departments and Director, Information & Public Relation, State Lotteries and Tourism, Meghalaya shall also function as Secretary to the Govt. of Meghalaya, Urban Affairs Department with effect from the date of taking over charge and until further orders. He is however, relieved of his function as Director, Tourism, Meghalaya with effect from the date of handing over charge.

No.PER.3/92/83-E- The orders contained in this Department's Notification No.PER.3/99/81-C(D) dated 31-08-2000 relieving Shri A.Som, IAS of his function as Director Tourism and allowing Shri D.P.Wahlang,IAS as Director, Tourism, Meghalaya are hereby cancelled.

No.PER.3/99/83-F-Smti C.I.Sangma, MCS, Director, Small Savings, Meghalaya and Officer on Special Duty, Weights & Measures and Mining & Geology Departments shall also function as Director, Tourism, Meghalaya with effect from the date of taking over charge and until further orders.

Sd/- C.D.Kynjing,
Commissioner & Secy. to the Govt. of Meghalaya
Personnel & A.R. (A) Department

Contd...2/-

Certified to be true Copy

S. Chakrabarty
Adv. etc.

Memo No.PER. 3/99/83-G- Dated Shillong, the 19th September, 200⁰⁰ Particulars

Copy forwarded to :-

1. The Principal Secretary to the Governor of Meghalaya, Shillong.
2. The Principal Secretary to the Chief Minister, Meghalaya, Shillong.
3. The Private Secretary to the Minister/Ministers of State, Meghalaya, Shillong.
4. The Private Secretary to the Chairman/Deputy Chairman, State Planning Board, Shillong.
5. The Private Secretary to the Chairman/Deputy Chairman State Level Public Grievances Committee, Shillong.
6. The Private Secretary to the Chief Secretary to the Govt. of Meghalaya, Shillong.
7. The Chief Secretary to the Govt. of Assam, Dispur.
8. The Principal Secretary/Commissioner & Secretary/Secretary to the Govt. of Meghalaya, Department
9. The Commissioner of Division for East and West Khasi Hills, Jaintia Hills and F¹ bhoi Districts, Shillong.
10. The Commissioner of Division for East, West and South Garo Hills Districts, Tura.
11. The Resident Commissioner, Meghalaya House, 9-Aurangzeb Road, New Delhi-110011.
12. The Secretary, Meghalaya Legislative Assembly, Shillong.
13. The Advocate General, Meghalaya, Guwahati.
14. The Chairman, Meghalaya Public Service Commission, Shillong.
15. The Accountant General (A&E), Meghalaya, Shillong - 793001.
16. The Under Secretary to the Govt. of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, New Delhi-110001.
17. The Under Secretary to the Govt. of India, Ministry of Personnel, P.G. and Pensions, Department of Personnel and Training (Career Management Division), New Delhi-110001.
18. The Director of Printing and Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
19. All Deputy Commissioners.
20. The Trade Adviser and Director of Movement, Govt. of Meghalaya, Meghalaya House, 9-10 Russell Street, Calcutta -71.
21. Secretariat Administration Department (Accounts/Nazarat) Personnel & A.R(B) Department/Personnel & A.R (B) Department (A.R. Cell)/Law (A) & (B) Department.
22. The Treasury Officer, Shillong.
23. Officer (s) concerned.
24. Guard file/Personal file.

By order etc.,

S. Chakrabarty

Under Secretary to the Govt. of Meghalaya
Personnel & A.R(A) Department

S. Chakrabarty Certified to be true Copy

Q5
Dated Shillong, the 14th March, 2001

ANNEXURE-VII

30

NOTIFICATION

No.PER.34/98/Pt.I/7 – The following Notification issued by the Govt. of India, Ministry of Personnel, P.G. & Pensions, Department of Personnel and Training, New Delhi is re-published for general information.

" Notification No 14015/30/2000-AIS(I), dated 5th March, 2001.

In exercise of the powers conferred by sub-rule(1) of Rule 8 of the Indian Administrative Service (Recruitment) Rules, 1954 read with sub-regulation (1) of Regulation 9 of the Indian Administrative Service (Appointment by Promotion) Regulations, 1955 and Rule 3 of the Indian Administrative Service (Probation) Rules, 1954, the President is pleased to appoint S/Shri (1) J. Lyngdoh, (2) S. F. Khongwir and (3) Smt. M. H. K. Marak, members of the State Civil Service of Meghalaya to the Indian Administrative Service on probation with immediate effect until further orders and to allocate them to the Assam-Meghalaya Joint Cadre under sub-rule (1) of Rule 5 of the Indian Administrative Service (Cadre) Rules, 1954.

Sd/-
(R. VAIDYANATHAN)
Under Secretary to the Govt. of India"

Sd/- (G.W.Singai)
Under Secretary to the Govt. of Meghalaya
Personnel & A.R (A) Department

Memo No.PER.34/98/Pt.I/7-A

Dated Shillong, the 14th March, 2001.

Copy to :

1. The Principal Secretary to the Governor of Meghalaya, Shillong
2. The Principal Secretary to the Chief Minister, Meghalaya, Shillong.
3. The Chief Secretary to the Govt. of Assam, Dispur, Guwahati 781006.
4. The Accountant General(A&E), Meghalaya, Shillong.
5. Shri R.Vaidyanathan, Under Secretary to the Govt. of India, Ministry of Personnel Public Grievances and Pensions, Department of Personnel and Training, New Delhi- 110001.
6. The Under Secretary, U.P.S.C. Dholpur House, Shanti Path, Road, New Delhi-110011.
7. The Chairman, M.P.S.C. Shillong
8. Officers concerned.
9. Personnel & A.R(B)/Sectt.Admin (A) Deptts.
10. The Director of Printing & Stationery, Shillong for publication in the Meghalaya gazette.
11. Guard file/Personal file.

By order etc.,

S. Chakrabarty

Under Secretary to the Govt. of Meghalaya
Personnel & A.R(A) Department

Certified to be true Copy

S. Chakrabarty

2001-03-14